

FIR No. 09/15
State Vs. Umesh Kumar Singh

14.01.2021

Present: None.

File is received from the Court of Ld. CMM, RADC, New Delhi along with order dated 08.01.2021 of Ld. CMM, RADC, New Delhi.

Initially, charge sheet in this case was filed before the Court of Sh. Dig Vinay Singh, Ld. Spl. Judge (PC Act)-02 (ACB), RADC, New Delhi, however, as PC Act was not made out in the said case and the remaining offences of IPC were triable by the Court of Ld. Magistrate, this file was sent to the Court of Ld. CMM, RADC New Delhi by the said Court.

Ld. CMM, RADC New Delhi vide order dated 08.01.2021 has now sent the file to this Court, mentioning therein, that as the investigation in this case has not been done by CBI and it has been done by ACB/Delhi, therefore, the present case cannot be tried by the said court of Ld. CMM, RADC, which is a designated Court dealing with the CBI matters.

The File be accordingly sent to the Ld. Registrar General, High Court of Delhi, New Delhi for placing it before the Hon'ble High Court for appropriate orders.

Ahlmad concerned is directed to send the file, complete in all respects along with proper index and paging to the Ld. Registrar General, High Court of Delhi, New Delhi for necessary directions in this regard.

Parties are directed to remain present the Office of Ld. Registrar General, High Court of Delhi, New Delhi on **21.01.2021 at 2.00 p.m.**

A copy of this order be also sent to the Computer Branch of RADC for uploading the same on the official website.

A handwritten signature in blue ink, appearing to read 'Rajiv Mehra', is written over the printed name. The signature is stylized and somewhat cursive.

(Rajiv Mehra)
Principal District & Sessions Judge (Officiating)
RADC/ND/14.01.2021